

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bhadla III Transmission Limited.

Petitioner : POWERGRID Bhadla III Transmission Limited (PBIITL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PBIITL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner, PBIITL, submitted that the present Petition has been filed seeking amendment of the existing transmission licence granted to the Petitioner to include the additional transmission scheme assigned by CTUIL under the Regulated Tariff Mechanism (RTM). He submitted that the Petitioner has duly complied with the requirements of the Transmission Licence Regulations, 2024, including publication of the requisite public notice. He further submitted that the scheme involves the implementation of one 220 kV line bay, along with associated bus extension works at the 765/400/220 kV Bhadla-III Pooling Station for the interconnection of the Rajasthan BESS Project, which has been assigned to the Petitioner by CTUIL.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents;
- (b) The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.

3. The Petition will be listed for hearing on **7.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

